

National Human Rights Commission
[Manav Adhikar Bhawan, C-Block, GPO Complex, INA, New Delhi]

Dt. 20.9.2016.

Request for Expression of Interest for Research Studies

National Human Rights Commission is a statutory body constituted under the Protection of Human Right Act, (PHRA) 1993. As per Section 12 of the PHRA Act, 1993, the Commission undertakes and promotes research in the field of human rights. Towards this end, the Commission invites Expression of Interest (EOI), from Research Institutions, Universities and Non-governmental Organizations registered under the Societies Registration Act, 1860 or Indian Trust Act 1882 or any Public Trust Acts to undertake research studies on the list of subjects given along with eligibility criteria and other details in the website (www.nhrc.nic.in).

Eligible organizations may submit their EOI to Joint Secretary (Research & Training), NHRC Manav Adhikar Bhawan, C-Block, GPO Complex, INA, New Delhi-110023 within 30 days of the date of publication of this advertisement.

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1. Eligibility Criteria:-

The research grant would be made available to an institution having adequate infrastructure and trained manpower to execute the research project(s). An institution which is associated in any manner with any aspect of protection and promotion of human rights, with good track record, qualified human resources and trained manpower and which is not run for profit, which has rich experience in carrying out research shall be eligible to be considered for entrusting the research project, such as :

1. A research institution set up and fully funded by the Central Government/State Government/Public Sector Undertaking;
2. An institution/organization/NGO registered under the Societies Registration Act, 1860 (Act XXI of 1860) or Indian Trust Act 1882 or any Public Trust Act;
3. A registered institution exclusively devoting itself to the espousal of the cause of human rights;
4. A UGC approved University (Preference will be given to NAAC accredited University).

2. Proposed Research Topics

1. Status of Human Rights Education in Schools
2. Status of Human Rights Education in Colleges and Universities
3. Education of differently - abled Children with Special Reference to Mentally Ill Children – Situational Analysis
4. Agrarian Crises and Farmers' Suicides – An Empirical Study of Endemic States – Issues and Concerns
5. Corporate Duty to Respect Human Rights in Indian Context
6. Women and Their Reproductive Rights : Rights of Surrogate Mothers in India
7. Trafficking and Domestic Servitude in Women and Children or Sex Tourism and Trafficking
8. Case Studies on Trafficking Dealt by the NHRC
9. Human Rights Violations faced by Women in the Unorganized Sector
10. Pre-natal Sex Selection and Infanticide
11. Issues to Prevent and Combat Child Marriages
12. Assessment of the Status of Children in Conflict with Law
13. Status of Access to Health Delivery System
14. Rights of Workers in Hazardous Industries
15. Internally Displaced Persons
16. Rights of the Disabled

- 17. Ensuring Rights of Elderly People
- 18. Deaths in Custody
- 19. Prison Reforms

3. Procedure for Submission of the Project

Application along with a certificate of approval by the Head of Institution and a detailed proposal indicating a brief outline of the project stating objectives, methodology, stages of the project, proposed item-wise budget, number and previous experience of the proposed research staff, tenure of the project, etc. be sent to the Commission.

4. Procedure for Selection of the Project:

1. The project proposal submitted to the Commission will be scrutinized and, if need be, the Project Director may be asked to make a presentation.
2. After the scrutiny of the project, the Commission may call for any clarification or suggest modification therein.
3. The decision of the Commission to accept or reject the proposal would be final.

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